

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1183

ANSWERED ON:24.10.2008

SCHEDULED TRIBES AND OTHER TRADITIONAL FOREST DWELLERS ACT

Lagadapati Shri Rajagopal;Rao Shri Errabelli Dayakar

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

(a) whether State Governments have constituted Committees under the Scheduled Tribes and other Traditional Forest Dwellers Act,2006 for recognition and vesting of the forest rights in the forest dwelling scheduled tribes and other forest dwellers;and

(b) if so, the details thereof,State-wise/UT-wise;and

(c) the steps takeafeing taken by the Union Government to persuade the State Governments/UT Governments in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. RAMESHWAR ORAON)

(a)&(b): As per the information available with the Ministry,the following States and UTs have constituted the prescribed Committees under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and have progressed in varying degrees in implementation of the Act:-

States: Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Mizoram, Orissa, Rajasthan, Tamilnadu, Tripura, West Bengal.

Union Territories: Dadra & Nagar Haveli.

(c): The Ministry of Tribal Affairs has been interacting with all the State Governments and Union Territory Administrations urging them to take all necessary steps for expeditious implementation of the Act. Review meetings with the concerned officers of the State Governments and Union Territory Administrations are being held and the officers of the Ministry are also visiting the States to assess and guide the pace of implementation.